



**HIGH COURT OF JUDICATURE FOR RAJASTHAN  
BENCH AT JAIPUR**

S.B. Civil Writ Petition No. 6196/2026

Dr. (Mrs.) Mamta Dhebana Daughter Of Babulal Dhebana

----Petitioner

Versus

Union Of India & Ors.

----Respondents

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For Petitioner(s) : Mr. Prahlad Singh  
For Respondent(s) : Mr. Vigyan Shah, AAG with  
Ms. Tanvisha Pant  
Mr. Lalit Bhardwaj for  
Mr. Samit Bishnoi

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**HON'BLE MR. JUSTICE ANUROOP SINGHI**

**Order**

**08/04/2026**

Issue notices to respondents No.1 to 5.

Mr. Lalit Bhardwaj, Advocate appearing on behalf of Mr. Samit Bishnoi, learned counsel, puts in appearance on behalf of respondents No.1 to 4.

Mr. Vigyan Shah, learned Additional Advocate General, puts in appearance on behalf of respondent No.5.

Hence, service is complete and notices need not be filed.

Learned counsel for the respondents pray for and are granted two weeks' time to file reply to the writ petition.

List the matter on 29.04.2026.

In the meanwhile, considering the fact that the petitioner was granted maternity leave for the period 21.01.2026 to 19.07.2026 vide Office order dated 21.01.2026 (Annexure-3) issued by Chief Medical Officer, Kudan (Sikar), it is directed that while the petitioner may submit her joining before respondent



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No.5 – S.K. Medical College and Hospital for her Post MBBS Diploma of Ophthalmology, she would be entitled to continue with her said maternity leave for the period already granted to her vide order dated 21.01.2026 and the respondents are restrained from taking any coercive or adverse action against the petitioner.



**(ANUROOP SINGHI),J**

JAYANT KUMAR /250